

Government of Jammu and Kashmir
Home Department
 Civil Secretariat, Jammu

NOTIFICATION
Jammu, the 09th of December, 2019.

S.O. 27.- In exercise of the powers conferred by section 24 of the Code of Criminal Procedure, 1973, the Government hereby appoints the following officers of the Jammu and Kashmir Prosecution Service as Public Prosecutor(s)[PPs]/Additional Public Prosecutor(s)[APPs], for conducting cases in the Courts indicated against each:-

S.No	Name of the Officer Mr.	Designation	Name of the Court
1.	Mumtaz Saleem Mir	Additional Public Prosecutor	1. Ist Additional District & Sessions Judge, Srinagar 2. 2 nd Additional District & Sessions Judge, Srinagar
2.	Aijaz Hussain	Additional Public Prosecutor	Additional District & Sessions Judge, Srinagar.
3.	Mohd Ashraf Bakshi	Public Prosecutor	Principal District & Sessions Judge, Kulgam
4.	Afaq Ahmad Peer	Public Prosecutor	Principal District & Sessions Judge, Anantnag.
5.	Suresh Kumar	Additional Public Prosecutor	Additional District & Sessions Judge, Jammu
6.	Irshad Ahmad Sheikh	Public Prosecutor	Principal District & Sessions Judge, Kishtwar
7.	Vikrant Sharma	Additional Public Prosecutor	Additional District & Sessions Judge, Kathua
8.	Satish Kumar	Public Prosecutor	Principal District & Sessions Judge, Kathua
9.	Farooq Ahmad Malik	Public Prosecutor	Principal District & Sessions Judge, Shopian
10.	Aijaz Ahmad Wani	Additional Public Prosecutor	Additional District & Sessions Judge, Anantnag
11.	Surrinder Kumar	Additional Public Prosecutor	Additional District & Sessions Judge, Doda

This is in partial modification of S.O 05 dated 31st October, 2019. It is further ordered that the above officers shall be deemed to have been relieved from their present assignments, with immediate effect.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Shaleen Kabra) IAS

Principal Secretary to Government

Dated: 09.12.2019

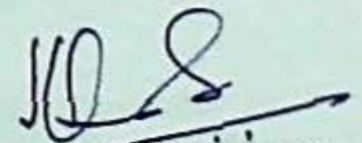
No: Home/GB-Misc/2019/Part-II

Copy to the:-

1. Advocate General, J&K, Jammu.
2. Director General of Police, J&K, Jammu.
3. Principal Secretary to the Hon'ble Lt. Governor, J&K.
4. Director SKPA, Udhampur.
5. Director Anti Corruption Bureau, J&K, Jammu.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. Director General of Prosecution, J&K, Jammu, for information. He is requested to submit the compliance report.
8. All District Magistrates.
9. All Superintendents of Police, Kashmir/Jammu.
10. Director Litigation, Kashmir/Jammu.
11. Director Archives, Archaeology and Museums.
12. Principal Police Training Institute, Manigam.
13. All Deputy Directors (Prosecution) for information.
14. All concerned for immediate compliance.
15. Private Secretary to the Chief Secretary.
16. Private Secretary to the Principal Secretary to Government, Home Department.
17. General Manager, Government Press, Srinagar, for publication in the next issue of the Government Gazette.
18. I/C web site.

Copy also to the:

1. Registrar General, J&K High Court, Jammu.
2. All Principal District and Sessions Judges, Kashmir/Jammu.
3. All Additional District and Sessions Judges, Kashmir/Jammu.



(Khalid Majeed) KAS

Additional Secretary to the Government